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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 1440/2005

ESCORTS HEART INSTITUTE AND RESEARCH CENTER LTD.

..... Plaintiff

Through: Mr Prateek Khanna, Adv

versus

DELHI DEVELOPMENT AUTHORITY

..... Defendant

Through: Mr P. K. Mittal, Adv

CORAM:

DR. SATINDER KUMAR GAUTAM (DHJS), JOINT REGISTRAR (JUDICIAL)

% ORDER 14.12.2015

In view of notification no 27187/DHC/Orgl. Dated 24.11.2015 & in exercise of powers conferred by Section 4 of the Delhi High Court (Amendment) Act, 2015 (Act 23 of 2015), which came into force with effect from 26.10.2015 vide Notification No. F. No. L-19015/04/2012-Jus dated 26.10.2015 issued by the Government of India, Ministry of Law, Justice & Company Affairs, published in Gazette of India Extraordinary, Part-II, Section 3 Sub Section (ii), the present matter stands transferred to the jurisdictional subordinate courts.

Learned counsel for the parties submits that the valuation of the suit for the purpose of pecuniary jurisdiction is less than one crore and suit property is situated at Okhla which falls in South East District and requests to send the matter before the Ld District & Session Judge





(South-East District), Saket Court, Delhi.

Hence, in view of the submission and circumstances, the matter be sent to the Ld District & Session Judge, (South-East District) Saket Court.

Parties be directed to appear before the Court of Ld District & Session Judge (South-East District), Saket Court on 22.01.2016.

The suit files be made available to the Ld District & Session Judge (South-East District) at Saket Court the date fixed.

Date for tomorrow i.e. 15.12.2015 stands cancelled.

DR. SATINDER KUMAR GAUTAM (DHJS) JOINT REGISTRAR (JUDICIAL)

DECEMBER 14, 2015